

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO. : 2412
TO BE ANSWERED ON THE 10th August 2026
DECLARATION OF THE CHANDIGARH INTERNATIONAL
AIRPORT A POINT OF CALL

2412. SHRI SATNAM SINGH SANDHU

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether the Central Government has received proposals to declare the Chandigarh and Amritsar International airports as Point of Call for foreign airlines;

(b) if so, the details of procedures and timeline set for its approval, if any; and

(c) the steps being taken to promote Chandigarh as a regional aviation hub to enhance tourism and business connectivity?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) to (c): The Government has received proposals to declare Chandigarh as Point of Call (PoC) for foreign airlines. Further, requests have also been received to increase international connectivity from Chandigarh and Amritsar airports.

Grant of Point of Call (PoC) to designated foreign carriers is a continuous process governed by bilateral Air Services Agreements. The grant of PoC depends on factors which include benefits to the Indian aviation sector, presence of Indian diaspora in that country, future plans of Indian carriers, elements of reciprocity, balance of benefits and other relevant factors between two countries.

Presently, the Government of India promotes international operations from non-metro points, including Chandigarh and Amritsar, by Indian carriers either directly or through their own domestic operations. Accordingly, non-metro points, are not being granted as new Point of Call in the Air Services Agreements (ASAs) to any foreign carrier.
